

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Hemant  
FIR no. 33854/2019  
PS New Ashok Nagar  
u/s 392/397/34 IPC  
& 25 Arms Act

12.11.2020

**An application u/s 437 Cr.P.C for grant of bail is received on the E-mail IO of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.  
Sh. Rishi Chawla, ld. LAC for the applicant/accused.  
HC R.B. Tomar from PS New Ashok Nagar.

At this stage, it has been informed that the present matter has already been committed to the Sessions Court.

In these circumstances, present bail application is not maintainable before this court and it is dismissed and disposed of accordingly.

Copy of this order be sent to the accused through Jail Superintendent concerned.

Order be uploaded on the server.

Ld. LAC shall file the original application in the court within 2 days from the date of this court.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/12.11.2020**

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Manish Kumar  
FIR no. 0461/2020  
PS New Ashok Nagar

12.11.2020

**An application for release of vehicle i.e. E-Rickshaw No. UP-16GT-7461 on superdari received on the E-mail ID of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.  
Sh. Nagendra Singh, Id. Counsel for the applicant.  
HC R.B. Tomar, from PS New Ashok Nagar.  
Report is received from the IO.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 1.00,000/- (Rs. One lac only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the

investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy of this order be sent to the Id. Counsel for the applicant on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

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(DINESH KUMAR)  
ACMM (EAST)/KKD/12.11.2020

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Hoshiyar Kumar @ Lalu  
FIR no. 420/2005  
PS Pandav Nagar  
u/s 308/323/34 IPC

12.11.2020

**An application u/s 437 Cr.P.C for grant of bail is marked to this court by ld. CMM (East). This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.

Sh. Narender Singh, ld. Counsel for the applicant/accused.

Reply filed by the IO.

It is noticed that the accused was arrested in P.O proceedings. It is informed by ld. Counsel that the accused was declared PO during the court proceedings. As per the nature of the offences mentioned in the application, the case must have been committed to the Sessions Court.

Ld. Counsel submits that the matter was committed to Sessions court, however, the file was again sent to the court of ld. CMM (East).

In these circumstances, the case file of the present case be called from the court of ld. CMM and the application be put up with main file on 18.11.2020.

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**ACMM (EAST)/KKD/12.11.2020**

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

Kuldeep Vs. State  
FIR no. 407/2020  
PS Kalyan Puri  
U/s 363 IPC

12.11.2020

**An application for conducting the ossification test of his wife Karina moved on behalf of the applicant Kuldeep is marked to this court by Id. CMM (East), Delhi. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.

Sh. Manoj Kumar Sharma, Id. Counsel for applicant.

IO SI R.S. Pandit from PS Kalyan Puri.

Further part arguments heard on the application.

At this stage, Id. Counsel for applicant seeks some more time to argue on the application.

At his request, the matter is adjourned.

Be listed for further arguments on 17.11.2020.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/12.11.2020**

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Ramu  
FIR no. 388/2020  
PS New Ashok Nagar  
u/s 25/54/59 Arms Act

12.11.2020

**An application u/s 437 Cr.P.C for grant of bail is received on the E-mail IO of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.  
Ms. Sangita Jain, Id. Counsel for the applicant/accused.  
HC R.B. Tomar from PS New Ashok Nagar.  
Accused is stated to be in J.C.  
Reply is received from the IO.  
Submissions on bail application heard.  
Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 27.08.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP has submitted that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 27.08.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, both the bail applications of accused stand disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

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**ACMM (EAST)/KKD/12.11.2020**



**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Sablu @ Ashraf  
FIR no. 0231/2020  
PS Preet Vihar  
u/s 25/54/59 Arms Act

12.11.2020

**An application u/s 437 Cr.P.C for grant of bail is received on the E-mail IO of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.  
Sh. Sunil Tiwari, ld. Counsel for the applicant/accused.  
HC Manoj from PS Preet Vihar.  
Accused is stated to be in J.C.  
Reply is received from the IO.  
Submissions on bail application heard.  
Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 25.10.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP has submitted that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 25.10.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, both the bail applications of accused stand disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

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**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/12.11.2020**

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Karan  
FIR no. 112/2020  
PS Preet Vihar  
u/s 25/54/59 Arms Act

12.11.2020

**An application u/s 437 Cr.P.C for grant of bail is received on the E-mail IO of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br. /East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.  
Ms. Kamal Joshi, Id. LAC for the applicant/accused.  
HC Manoj from PS Preet Vihar.

At this stage, it is noticed that the applicant/accused has already been granted bail in this matter by the court vide order dated 30.09.2020 on furnishing bail bond in the sum of Rs. 10,000/- with one surety of the like amount.

Present application is therefore, not maintainable and is dismissed accordingly.

Copy of this order along with copy of order dated 30.09.2020 be sent to the accused through Jail Superintendent concerned.

Order be uploaded on the server.

Ld. LAC shall file the original application in the court within 2 days from the date of this court.

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ACMM (EAST)/KKD/12.11.2020

**IN THE COURT OF A.C.M.M. -EAST KKD DELHI**

State vs. Azruddin @ Azhar  
FIR no. 93/2020  
PS New Ashok Nagar  
u/s 25/54/59 Arms Act

12.11.2020

**An application for releasing the accused on personal bond is received on the E-mail IO of the court. This application has been taken up today through Video Conference according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5760-5780/Judl.Br./East/KKD/Delhi dated 27.10.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.**

Present : Ld. APP for the State.

Sh. Raman Chatwal, ld. LAC for the applicant/accused.

Heard on application. File perused.

Perusal of the record would show that accused Azharuddin @ Azhar has been granted bail by this court vide order dated 21.03.2020 on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount. However, as mentioned in the application, the accused is still in custody as he is unable to furnish surety bond.

Considering the nature of offence, the period of the custody of the accused and the prevalent conditions in the country due to Covid-19 Pandemic, it is directed that the applicant/accused be released on bail on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned.

Application is disposed of accordingly. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. LAC on his E-mail and order be uploaded on the server.

Ld. LAC for the applicant is directed to file the original application along with documents in the court within 2 days from today.

**(DINESH KUMAR)**

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